

(c) No, Sir. The telecast rights were acquired by Doordarshan directly from the French Tennis Federation.

(d) Does not arise.

#### EXPORT OF STEEL

2261. DR. KRUPASINDHU BHOI : Will the Minister of STEEL be pleased to state :

(a) whether the Government have any proposal to increase the export of steel;

(b) if so, the target fixed for the Eighth Plan;

(c) the steps taken to gear up major steel units for increasing the export of steel;

(d) the response of the major steel units thereto; and

(e) the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) Government are making efforts to increase the overall exports of the country. Due to sluggish domestic demand, steel producers are seeking export markets.

(b) It is expected that export of steel from India will increase to 2.5 million tonnes by the end of Eighth Five Year Plan i.e. 1996-97.

(c) to (e) Export of steel depends upon the demand in the international market and the prevailing international prices. The main producers of steel are making continuous efforts for improvement in quality and reduction of costs which will make them more internationally competitive. The export of iron and steel by main producers increased from 3.87 lakh tonnes valued at Rs. 283 crores in 1991-92 to 9.1 lakh tonnes valued at Rs. 708 crores in 1992-93.

[Translation]

#### REGISTRATION OF NEWSPAPERS AND WEEKLIES

2262. SHRI RAJENDRA KUMAR SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a number of applications for registration of newspapers and weeklies are pending with the Office of the Registrar of Newspapers;

(b) if so, the reasons for delay in disposing of the applications; and

(c) by when these are likely to be cleared ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) : (a) to (c) A certain number of applications for registration of newspapers are pending with Registrar of Newspapers for India for want of completion of the necessary formalities required under the PRB Act by the publisher. These applications can be cleared by RNI on receipt of the required documents, complete in all respects, from the concerned applicants.

[English]

#### RURAL ELECTRIFICATION AND ENERGISATION OF PUMPSETS

2263. SHRIMATI MAHENDRA KUMARI :

SHRI SOBHANA DRESSWARA RAO VADDE :

SHRI GIRDHARI LAL BHAR-GAVA :

Will the Minister of POWER be pleased to state :

(a) the target fixed for energisation of irrigation pumpsets for each State during the last three years and the achievement made so far;

(b) the amount received for the Rural Electrification Corporation from the National Bank for Agricultural and Rural Development during the above period in each State; and

(c) the target fixed for rural electrification and energisation of pumpsets for 1993-94 and Eighth Five Year Plan and the allocation for each State in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU) : (a) Target fixed for energisation of irrigation pumpsets and

achievement during the last three years is given in *Statement I*.

(b) State-wise disbursement of funds during the last three years by NABARD to SEBs is given in *Statement II*.

(c) The 8th Five Year Plan envisages the energisation of 25 lakhs pumpsets and

electrification of 50,000 villages (including 10,000 through non-conventional energy sources). The State-wise targets are, however, decided on year to year basis during the Annual Plan discussions, keeping in view the availability of financial resources and other necessary inputs for rural electrification programme.

Statement-I

Sl. No.	States	1990-91		1991-92		1992-93	
		Target	Ach.	Target	Ach.	Target	Ach.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	66,360	81,794	39,200	80,609	53,000	1,20,552
2.	Arunachal Pradesh	—	0	0	0	—	—
3.	Assam	400	137	0	161	—	—
4.	Bihar	10,000	5,514	2,000	2,712	3,955	2,592
5.	Goa	—	232	0	320	—	360
6.	Gujarat	20,800	25,063	10,100	23,771	15,500	26,286
7.	Haryana	10,200	10,313	6,700	23,316	15,000	14,478
8.	Himachal Pradesh	80	179	40	177	—	105
9.	Jammu & Kashmir	250	327	85	308	—	256
10.	Karnataka	12,660	70,138	11,420	72,879	14,000	52,537
11.	Kerala	12,920	15,902	5,075	20,837	7,500	22,200
12.	Madhya Pradesh	63,000	85,500	42,750	58,315	26,000	50,198
13.	Maharashtra	60,460	1,01,987	48,300	88,388	45,000	57,815
14.	Manipur	—	0	0	0	—	—
15.	Meghalaya	—	0	0	0	—	—
16.	Mizoram	—	0	0	0	—	—
17.	Nagaland	—	0	0	0	45	—
18.	Orissa	3,600	5,574	2,900	4,852	5,700	3,259
19.	Punjab	14,500	44,237	10,500	20,579	11,000	17,303
20.	Rajasthan	14,200	33,987	10,450	25,100	23,000	25,014
21.	Sikkim	—	0	0	0	—	—
22.	Tamil Nadu	22,000	41,170	24,400	41,077	18,000	43,110
23.	Tripura	80	90	30	100	100	100
24.	Uttar Pradesh	16,100	18,506	12,500	22,134	12,200	17,524
25.	West Bengal	8,450	9,275	7,480	3,218	6,750	2,316
TOTAL (STATES)		3,36,060	5,49,925	2,33,930	4,88,853	2,56,750	4,56,005
TOTAL (UTs)		700	822	600	718	—	567
TOTAL (ALL-INDIA)		3,36,760	5,50,747	2,34,530	4,89,571	2,56,750	4,56,572

**Statement-II**  
**NABARD's Refinance Assistance for REC-SPA Scheme**

S. No.	Name of the State	1990-91		1991-92		1992-93	
		Alloc.	Ach.	Alloc.	Ach.	Alloc.	Ach.
1	2	3	4	5	6	7	8
1.	Haryana . . . . .	250	237	566	130	190	160.186
2.	Punjab . . . . .	175	175	46	36	185	21.560
3.	Rajasthan . . . . .	500	462	482	376	353	24.433
4.	Orissa . . . . .	270	264	—	99	210	17.280
5.	West Bengal . . . . .	450	365	499	196	425	25.625
6.	Madhya Pradesh . . . . .	3,123	3,123	2,500	1,414	962	218.235
7.	Uttar Pradesh . . . . .	300	186	130	91	100	31.720
8.	Gujarat . . . . .	800	820	1,132	1,122	1,000	532.117
9.	Maharashtra . . . . .	4,100	3,832	3,752	3,209	3,500	2,967.565
10.	Andhra Pradesh . . . . .	1,900	1,981	3,581	1,985	2,950*	1,879.377
11.	Karnataka . . . . .	57	36	—	—	700	—
12.	Kerala . . . . .	410	407	632	455	325	258.798
13.	Tamil Nadu . . . . .	1,500	1,586	1,680	1,546	1,600	1,358.766
<b>TOTAL:</b>		<b>13,835</b>	<b>13,456</b>	<b>15,000</b>	<b>10,659</b>	<b>12,500</b>	<b>7,482.662</b>

\*An additional allocation of Rs. 822 lakhs was made to A.P.

Note:—NABARD has not sanctioned any new schemes in States which have defaulted in repayments due to the Bank.

Alloc. — Allocation

Ach. — Achievement

**ELECTRONIC EXCHANGES IN  
 ANDHRA PRADESH**

2264. **SHRI SOBHANA DREESWARA RAO VADDE:** Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of electronic exchanges in Andhra Pradesh at present, district-wise;

(b) whether the Government propose to set up some more such exchanges in the State; and

(c) if so, the details with location thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 927 electronic exchanges are working in Andhra Pradesh at present. District-wise details are given in *Statement I*,

(b) Yes, Sir.

(c) The details are given in *Statement*

*II.*

**Statement-I**  
**DISTRICT-WISE DETAILS- ELECTRONIC EXCHANGES IN ANDHRA PRADESH**

Sr. No.	Name of the SSA	Total No. of Electronic Exchanges as on 31-7-93.
1.	Adilabad . . . . .	32
2.	Ananthapur . . . . .	46
3.	Chittoor . . . . .	60
4.	Cuddapah . . . . .	30
5.	East Godavari . . . . .	82
6.	Guntur . . . . .	85
7.	Hyderabad . . . . .	17
8.	Karimnagar . . . . .	25
9.	Khammam . . . . .	53
10.	Krishna . . . . .	58
11.	Kurnool . . . . .	61
12.	Mahabubnagar . . . . .	36
13.	Madak . . . . .	12
14.	Nalgonda . . . . .	22
15.	Nellore . . . . .	31
16.	Nizamabad . . . . .	15
17.	Prakasam . . . . .	25
18.	Rangareddy . . . . .	52
19.	Srikakulam . . . . .	33
20.	Vishakapatnam . . . . .	35
21.	Vizianagaram . . . . .	15
22.	Warangal . . . . .	16
23.	West Godavari . . . . .	86
<b>Total</b>		<b>927</b>